

Central Administrative Tribunal  
Principal Bench: New Delhi

O.A. No. 3037/2001

New Delhi this the 25th day of September, 2002

Hon'ble Dr. A. Vedavalli, Member (J)

Inspector Raj Singh Chauhan,  
No. D-1/563,  
S/o Late Shri Harkishan,  
R/o 61/3 Sector-1,  
Pushp Vihar, New Delhi.  
(By Advocate: Ms. Jasvinder Kaur)

Applicant

Versus

Govt. of NCT Delhi  
Through Commissioner of Delhi Police,  
Police Headquarters,  
I.P. Estate, New Delhi.

Respondents

(By Advocate: Shri Harvir Singh)

O R D E R (Oral)

Hon'ble Dr. A. Vedavalli, Member (J)

Learned counsel for the applicant, Ms. Jasvidndr Kaur, submits that she will not be filing any rejoinder in this case. Pleadings are thus treated as complete.

2. The applicant, Shri Raj Singh Chauhan, is stated to be working as an Inspector in Delhi Police. He is aggrieved by the order passed by the disciplinary authority dated 20.6.2002 (Annexure A-1). Learned counsel for the applicant submits that the applicant has filed an appeal dated 23.7.2002 (Annexure A-4) against the aforesaid disciplinary authority's order and that the said appeal is still pending and has not been disposed of as on date. She also submits that the OA can be disposed of at the admission stage itself with a direction to the appellate authority to dispose of the pending appeal within a particular time frame to be fixed by the Court.

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3. In the counter reply filed by the respondents, they have stated that the decision of the aforesaid appeal is still awaited from the appellate authority as per the record maintained in their office. Learned counsel for the respondents, Shri Harvir Singh, has no objection for the OA being disposed of at the admission stage.

4. In the facts and circumstances of this case and on a consideration of the matter, the OA is being disposed of at the admission stage itself with the following directions:

1) The appellate authority shall consider the aforesaid appeal dated 23.7.2000 (Annexure A-4) on its merits in the light of the relevant rules, instructions and judicial pronouncements on the subject and dispose of the same with a detailed and speaking order in accordance with law under intimation to the applicant within three months from the date of receipt of a copy of this Order.



(14)

2) If any grievance further survives, the applicant is granted the liberty to approach this Tribunal again in appropriate proceedings, — in accordance with law, if so advised.

OA is disposed as above. No costs.

A. Vedavalli

(Dr. A. Vedavalli)  
Member (J)